



2026:AHC:53341

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9668 of 2026

Aamir Khan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"(i) issue an order or direction in the nature of mandamus commanding the respondent no.2 to consider and decide the Case No.01704 of 2019 (Computer Case No. T201911730501704 (Mejar Ali versus Islam and others) under section 144 of the U.P. Revenue code within the stipulated period fixed by this Hon'ble Court and further direct the party to maintain status quo till disposal of the case at the earliest within the stipulated period fixed by this Hon'ble Court."

3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and positively within a period of three months but without granting unnecessary adjournment

unless there is no legal impediment.

6. Registrar (Compliance) is directed to communicate copy of this order to respondent no.2-Sub Divisional Magistrate, Hapur, Meerut Region, Meerut through District Magistrate, Hapur within a week.

(Prakash Padia,J.)

March 16, 2026
Pramod Tripathi